

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 1316/94.

Thursday, this the 24th day of June, 1999.

Coram: Hon'ble Shri Justice K.M.Agarwal, Chairman,
Hon'ble Shri R.K.Ahooja, Member(A).

Mrs.Mugdha Pramod Lad,
C/o. B.Dattamoorthy,
Advocate,
Central Administrative Tribunal,
Bombay - 400 001.

...Applicant.

(By Advocate Shri B.Dattamoorthy)

Vs.

1. The Principal,
Regional Vocational Training
Institute for Women,
Dadar,
Bombay - 400 028.
2. Director,
Advanced Training Institute,
Sion,
Bombay - 400 022.
3. Union of India through
the Director of Apprentice Training,
Director of Employment and
Training, Shram Shakti Bhavan,
Rafi Marg,
New Delhi - 110 001.

...Respondents.

(By Advocate Shri V.S.Masurkar)

: O D E R : (ORAL)

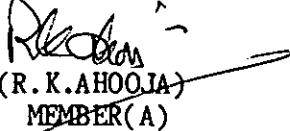
(Per Shri Justice K.M.Agarwal, Chairman)

By this O.A. the applicant has made a prayer for consideration
of her name for promotion to the post of Vocational Instructor.

2. The applicant was earlier in Advanced Training Institute on
ad-hoc basis till 1985. After getting regular appointment she was sent
to Regional Vocational Training Institute for Women. We are informed
that Vocational Institute and Regional Vocational Training Institute for
Women both of them were Advanced Training Institute. Later on, both of
them were made separate units. When there was a separation, fresh senior-
ity list was prepared and the applicant's name was not shown in that
list and therefore not considered for any promotional post. In 1997,
the applicant was re-transferred to Advanced Training Institute and she
is working there.

3. The learned counsel for the respondents did not dispute the fact that in 1997 the applicant was re-transferred to Advanced Training Institute. He also produced before us the office order No.RVTIB/A-20017/(MPL/85-Estt./595 dt. 19.5.1997 and submitted that the applicant has been given her seniority in the Advanced Training Institute. The learned counsel for the respondents further submitted that the Advanced Training Institute must have considered the case of the applicant for inclusion of her name in the seniority list at the appropriate place and thereafter for eventual promotion, if any.

4. In the light of the aforesaid facts, we are of the view that this OA can be disposed of by directing that the Advanced Training Institute shall include the name of the applicant at appropriate place in the seniority list, if not done so far and also consider her case for eventual promotion, if any, if such consideration has not been made so far. No costs.


(R.K.AHOOGA)
MEMBER(A)

B.


(K.M.AGARWAL)
CHAIRMAN